SECTION: PIL (WRIT)

Listed On : 27.05.2025
Court No. : 01
Item No. : 28.2

IN THE SUPREME COURT OF INDIA
ORIGINAL JURISDICTION

SUO-MOTO WRIT PETITION (CIVIL) No. 1 OF 2023
(Under Article 32 of the Constitution of India)
WITH
INTERLOCUTORY APPLICATION NO. 285430/2024
(Appln. for Exemption from filing O.T. on b/o State of Rajasthan)
AND
INTERLOCUTORY APPLICATION D. NOS. 227339 & 282482/2024
(Applns. for Impleadment and Directions on b/o Mandir Hanumanji Maharaj Pandupole Trust)
AND
INTERLOCUTORY APPLICATION NOS. 128329 & 128330/2025
(Applns. for Directions and Exemption from filing O. T. on b/o Mandir Hanumanji Maharaj Pandupole Trust)

IN RE: MANAGEMENT OF SARISKA TIGER RESERVE AND TEMPLE SITUATED THEREIN ...Petitioner(s)

Versus

Union of India & Ors. ... Respondents

OFFICE REPORT

The Suo-Moto Writ Petition (Civil) above-mentioned was listed alongwith Writ Petition (Civil) No. 202 of 1995 before the Hon'ble Court on 16.04.2025, when the Court was pleased to, inter alia, pass the following Order:-

> "[20] I.A. NOS. 212089, 212084 & 212086 OF 2024, C.A. Diary No. 12516 of 2019 and SUO-MOTU WRIT PETITION (C) NO. 1 OF 2023
> List these application(s)/matter(s) after 12 weeks."

It is submitted that Ms. Megha Karnwal, advocate-on-record has on 17.05.2025 e-filed Applications for Directions and Exemption from filing O. T. On behalf of Mandir Hanumanji Maharaj Pandupole Trust. The same are registered as I.A. Nos. 128329 and 128330/2025 and placed with the paper books as a separate volume.

It is lastly submitted that no further document has been filed, so far.

The Suo-Moto Writ Petition (Civil) above-mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 27th day of May, 2025.

Sd/-

Assistant Registrar